

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:586  
ANSWERED ON:21.11.2002  
CONCESSION ON FREIGHT FOR TRANSPORTATION OF COAL  
KINJARAPU YERRANNAIDU

**Will the Minister of RAILWAYS be pleased to state:**

(a) whether the Government of Andhra Pradesh has requested the Union Government to extend 25 percent concession on freight for transportation of coal by APGENCO and to exempt APGENCO from the payment of 15 percent surcharge on pre-pay basis; and

(b) if so, the details thereof and the measures taken/proposed to be taken thereon ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

(a)&(b): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF UNSTARRED QUESTION NO. 586 BY SHRI. YERRANNAIDU BE ANSWERED IN LOK SABHA ON 21.11.02 REGARDING CONCESSION ON FREIGHT FOR TRANSPORTATION OF COAL.

(a) & (b) Requests were received from the Hon'ble Chief Minister, Andhra Pradesh for grant of 25% concession on coal from Manuguru to Kothagudem, thermal power station of APGENCO and to exempt APGENCO of 15% surcharge levied on transportation of coal on 'To-Pay' basis.

As per the extant policy, 25% rebate in freight is admissible for traffic booked for distances upto 50 kms. Since the chargeable distance for coal traffic from Manuguru to Kothagudem, thermal power station of APGENCO exceeds 50 kms even after rounding off the distances of various sections involved only once, as suggested by the Hon'ble Chief Minister, it is not feasible to grant the said concession.

Prepayment of freight for coal traffic has been made compulsory w.e.f. 01.10.1996 as per a Cabinet decision. No surcharge is leviable on 'Pre-Paid' traffic.